



Ref. No. 2662/2026 HCBP

Dated 08/10/2026

STATEMENT OF CONDEMNATION

It has been brought to the notice of Sh. Rohit Sud, Worthy President and the Executive Committee of the Punjab & Haryana High Court Bar Association, Chandigarh, through a representation received in its office present by Law officers of AG office, Punjab, that Sh. Sukhpal Singh Khaira, a senior leader of the Indian National Congress, has allegedly used derogatory and objectionable language against the Law Officers serving in the Office of the Advocate General, Punjab.

The Executive Committee has been informed that a video containing the objectionable expression "Bhade de Tattu ne eh Sarkari Vakil" has been widely circulated on various social media platforms, including WhatsApp and Facebook, and has also been reported in sections of the press.

The Worthy President Sh. Rohit Sud and the Executive Committee strongly condemns the use of such language against members of the legal fraternity. It is indeed unfortunate that such expressions are attributed to a senior political leader holding a responsible position in public life.

It is pertinent to mention that the Law Officers serving in the Office of the Advocate General, Punjab, are not merely government representatives but, first and foremost, esteemed members of the legal fraternity and an integral part of our August Bar. Their professional dignity, honour and self-respect deserve the same consideration and respect as those of every other member of the Bar.

The Executive Committee firmly believes that differences of political opinion or criticism of governmental functioning are an essential part of democracy. However, such criticism should always remain within the boundaries of dignity,



PUNJAB & HARYANA HIGH COURT BAR ASSOCIATION (REGD.)

PUNJAB & HARYANA HIGH COURT, SECTOR-1, CHANDIGARH-160001 (INDIA)

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mutual respect and parliamentary language, particularly when directed towards members of a noble profession.

The Punjab & Haryana High Court Bar Association stands firmly and unequivocally in solidarity with all its esteemed members serving as Law Officers in the Office of the Advocate General, Punjab, and expresses its collective support for their dignity and professional honour.

We sincerely hope that Sh. Sukhpal Singh Khaira, being a seasoned political leader, will appreciate the sentiments of the legal fraternity, withdraw the objectionable remarks and tender an apology to the concerned members of the Bar.

The Executive Committee further hopes that such unfortunate incidents will not recur in the future, as mutual respect between public representatives and members of the legal profession is essential for preserving the dignity of our democratic and constitutional institutions.

Our differences may be political, but respect for the dignity of the legal fraternity must always remain above politics.

Parampreet Singh Bajwa (Harry)
Honorary Secretary
Punjab & Haryana High Court
Bar Association, Chandigarh

Hony. Secretary
Pb. & Haryana High Court Bar Association,
Chandigarh



To,

The President/Honorary Secretary,
Punjab and Haryana High Court Bar Association,
High Court Complex,
Chandigarh.



Subject: Representation demanding strict action, legal recourse, and condemnation against Mr. Sukhpal Singh Khaira, MLA (Congress), for using derogatory and objectionable language against Law Officers of the Office of the Advocate General, Punjab.

Respected Sir,

Introduction & Identity:

That the undersigned are practicing Advocates before the Hon'ble Punjab and Haryana High Court and proud members of the Punjab and Haryana High Court Bar Association, committed to maintaining the dignity, honor, and prestige of the legal profession.

Factual Matrix:

That it has come to our attention through various public channels and media statements that Mr. Sukhpal Singh Khaira, sitting Member of the Legislative Assembly (MLA) from Bholath representing the Indian National Congress, has recently uttered highly unparliamentary, derogatory, and abusive remarks directed at the Law Officers serving in the Office of the Advocate General, Punjab.

Attack on the Integrity of the Bar:

That the Advocates serving in the Office of the Advocate General represent the State before the Judiciary and discharge their constitutional and legal duties as Officers of the Court. Any unwarranted, abusive, or filthy personal attack on Law Officers is not merely an assault on individuals, but a direct attack on the entire legal fraternity practicing before this Hon'ble High Court.

Violation of Professional Dignity:

That public figures holding constitutional positions are expected to maintain public decorum. Using abusive or derogatory language against lawyers discharging their professional duties undermines the independence of the Bar, hampers the administration

of justice, and attempts to intimidate legal practitioners. Mr. Sukhpal Singh Khaira has specifically stated that the Law Officers of the State of Punjab are “bhaarey dey tattu ne vakil sarkari”. Such derogatory language to any person/persons of the fraternity shall surely demean the esteem of all the lawyers.

That the above has been stated by Sukhpal Singh Khaira, sitting Member of the Legislative Assembly (MLA) on 07.10.2026 in a video published by him on social media the link of which is given herein below:

<https://www.youtube.com/live/Zz4C6FpZ3yg?si=u4rXIMMopQeWMleK>

Video of the above is already sent to President/Honorary Secretary through Whatsapp.

PRAYER & DEMANDS:

In light of the above facts, the undersigned respectfully urge the Executive Committee of the Punjab and Haryana High Court Bar Association to take immediate note of this grave issue and kindly pass the following resolutions:

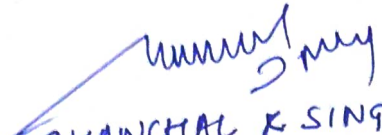
- A. Public Condemnation: Pass a formal resolution unequivocally condemning the unparliamentary and derogatory statements made by Mr. Sukhpal Singh Khaira against the Law Officers of the Advocate General's Office.
- B. Demand for Unconditional Apology: Issue a formal communication demanding a public and unconditional apology from Mr. Sukhpal Singh Khaira for his remarks against the legal fraternity.
- C. Institutional Legal Action: Take appropriate legal action, including exploring criminal defamation or contempt proceedings, to safeguard the dignity and independence of Advocates practicing in this High Court.
- D. Representation to Constitutional Authorities: Forward a formal protest letter to the Speaker of the Punjab Legislative Assembly and the Hon'ble Governor of Punjab highlighting the misconduct of the sitting legislator.
- E. A resolution should be passed by the Punjab and Haryana High Court Bar Association whereby all the members should be restrained to appear on behalf of

Mr. Sukhpal Singh Khaira unless the above demand in proceedings paragraph are not met.

We trust that the Executive Committee will stand firmly with the legal fraternity and take swift action to protect the honor and dignity of our Bar.

Yours faithfully,

Law officers of Advocate General Office, Punjab
Punjab and Haryana High Court, Chandigarh


CHANCHAL K. SINGLA
SR. ADVOCATE

(I)


(II) PERRY SOFAT (Addl. AG.)

(iii)  AMIT SHUKLA (DAG Pb.)

(iv)  A.S. Mandu (Additional AG Pb.)

(v)  (Preetinder Paul Singh) (Addl. AG Pb.)

(vi)  Deep Eklavya Daeshi (DAG Pb.).

(vii)  PURU JAREWAL (DAG Pb.)

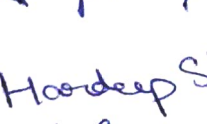
(viii)  Kamalpreet Bawa (DAG Pb.)

(ix)  NPS NIRA (DAG)

(x)  TPS Wadia (DAG Pb.)

(xi)  M.S. Bhullar (DAG)

(xii)  Jagjit Singh (DAG)

(ix)  Hardeep Singh (DAG) W.S.P.

XV  Jatinder Pal Singh Jr. DAG

XVI  Ravinder Singh (Deputy Advocate General)

(Xvii) Adarjune

(xix) Ravinder Singh

(xx) Mahabir Singh

(xxi) GS

(xxii) Rant

xiii Sm

Adesh Lal Singh

Assistant Admstr
General.

Ravinder Singh Rawal

Assistant Adv
General Punjab.

M. S. Dhillon

DAG PUNJAB

Rupnath Singh Fider

Ss D.A.G Punjab

Ramvrat Singh Lekhi

DAG PB

Harnam Singh Bedi

Addl Adm